

**NOTIFICATION RE SURVEY FOR
CONSTRUCTION OF A BROAD GAUGE
RAILWAY LINE IN ASSAM**

SHRI S. V. RAMASWAMY: Sir I also beg to lay on the Table a copy of the Ministry of Railways (Railway Board) Notification No. 62/W4/CNL/NF/17, dated the 25th March, 1963, regarding survey for construction of the broad gauge railway line from near Siliguri to Jogi-ghopa in Assam. [Placed in Library. See No. LT-1030/63.]

**APPROPRIATION ACCOUNTS (CIVIL)
1961-62 AND AUDIT REPORTS (CIVIL,
REVENUE RECEIPTS AND COMMERCIAL),
1963**

SHRI B. R. BHAGAT: Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

- (i) Appropriation Accounts (Civil), 1961-62. [Placed in Library. See No. LT-1157/ 63.1
- (ii) Audit Reports (Civil, Revenue | Receipts and Commercial) 1963. [Placed in Library. See No. LT-1156/63.]

**AMENDMENTS IN SCHEDULE III TO THE
INDIAN POLICE SERVICE (PAY) RULES, 1954**

SHRI R. M. HAJARNAVIS: Sir, I beg to lay on the Table a copy of the Ministry of Home Affairs Notification G.S.R. No. 242, dated the 31st January, 1963, publishing certain amendments in Schedule HI to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-1143/ 63.]

**AMENDMENTS IN SCHEDULE HI TO THE
INDIAN ADMINISTRATIVE SERVICE (PAY)
RULES, 1954**

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Home Affairs nab-lishing certain amendments in Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under subsection (2) of section 3 of the All India Services Act, 1951: —

- (i) Notification G.S.R. No. 332, dated the 22nd February, 1963.
- (ii) Notification G.S.R. No. 433, dated the 5th March, 1963.
- (iii) Notification G.S.R. No. 434, dated the 7th March, 1963.
- (iv) Notification G.S.R. No. 467, dated the 12th March, 1963

[Placed in Library. See No. LT-1144/63, for (i) to (iv).]

**CERTAIN RECOMMENDATIONS RE THE
EXISTING SYSTEM OF SUBSIDY AND
SUBVENTION TO THE FLYING AND
GLIDING CLUBS IN INDIA**

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI AHMED MOHIUDDIN) : Sir, I beg to lay on the Table a copy of the summary of recommendations of the Committee appointed to examine the existing system of Subsidy and Subvention to the Flying and Gliding Clubs in India. [Placed in Library. See No. LT-1187/63.]

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT ON
RAILWAYS FOR 1963-64**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY) Sir, I beg to lay on the Table a statement showing the

Supplementary Demands for grants for Expenditure of the Central Government on Railways in the year 1963-64.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE GOVERNMENT OF UNION TERRITORIES BILL, 1963

SHRI JAIRAMDAS DAULATRAM (Nominated): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union territories and for certain other matters.

ALLOTMENT OF TIME FOR THE CONSIDERATION OF THE MOTION RE. THE NINTH REPORT OF THE HINDUSTAN HOUSING FACTORY LIMITED

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of Shri Vimalkumar M. Chordia's motion regarding the Ninth Annual Report of the Hindustan Housing Factory, Limited New Delhi, for the year 1961-62.

THE APPROPRIATION (NO. 2) BILL, 1962

SECRETARY: Sir, I beg to lay on the Table a copy of the Appropriation (No. 2) Bill, 1962.

REQUEST FOR A GOVERNMENT STATEMENT ON INDO-PAKISTAN TALKS

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up the tether item, I have a submission to

make. As you know, Sir, the fifth round in the series of talks between Pakistan and India is in progress in Karachi. We have not been informed of the progress of the talks officially and we have to rely on what appears in the newspapers not only in our country but also in Pakistan and other foreign countries. Is that fair to Parliament that when such matters are discussed, we should be kept in the dark officially with regard to the progress of these talks? Therefore, my submission will be that before the House adjourns there should be a report by Government on the progress of the talks between India and Pakistan, covering all the talks including the present one that is going on. It is absolutely essential so that there should be no speculation, no apprehension, no misgiving about this matter and this country knows exactly how we have set about the goals.

SHRI NIREN GHOSH (West Bengal): Sir, I want to supplement it. I request you to fix a time in this session of Parliament to discuss Indo-Pakistan relations and the negotiations that are going on. We must have some time to discuss it. Two or three sessions of Parliament have gone; but we have not discussed it.

MR. CHAIRMAN: I cannot promise.

SHRI NIREN GHOSH: It is not fair. We have been kept in the dark. We are not informed . . .

MR. CHAIRMAN: Thank you for the suggestion. I cannot give you any assurance.

SHRI BHUPESH GUPTA: That is all right, Sir. You can consider it.